

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2391

ANSWERED ON:27.08.2012

ACCIDENTS IN MINES

Mani Shri Jose K.;Nirupam Shri Sanjay Brijkishorilal ;Rajesh Shri M. B.;Sudhakaran Shri K.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of major accidents took place in mines during the last three years and the number of workers killed therein, State-wise and mine-wise;
- (b)whether enquiries were held in this regard;
- (c)the major safety lapses found in these enquiries;
- (d)the measures taken/proposed to be taken to ensure safety of workers in mines; and
- (e)the compensation provided to families of mines workers who killed in those accidents particularly to fifteen mine workers who killed recently in Meghalaya?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): The details of fatal accidents which took place in mines during the last three years, State-wise and mine-wise are given at Annexure-I.
- (b): Yes, the enquiries into each fatal accident were conducted and the cause and circumstances leading to accident were identified.
- (c): Major safety lapses found during enquiries are as given below:-
 - # Non-compliance of Support Rules in Underground workings
 - # Non-compliance of prescribed safety measures
 - # Non-compliance of Traffic Rules in Opencast workings
 - # Working without forming proper benches and roads in Opencast mines
 - # Failure to comply electrical safety
- (d): Adequate provisions for safety in mines are provided in the Mines Act, 1952 and the rules and regulations framed thereunder. Regular inspections are also being carried out by the officers of Directorate General of Mines Safety to implement the health and safety norms provided under the said Act and Regulations. Such statutory provisions are reviewed from time to time and necessary amendments are enacted.
- (e): The details of compensation paid to families of the victims are not centrally maintained. The compensation is paid by the respective mine management based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.

As per the information provided by the State Government of Meghalaya, no report of missing labourers was filed with the Police and during the search and rescue operations, the authorities/agencies did not find any victim alive or dead inside the mine. The State Government has informed that there is no receipt of any claim for compensation in this case.